

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
 AT HYDERABAD

OA. 831/99

Dt. 4-6-99

Between

1. K. Odelu
2. T. Satyanarayana
3. R. Laxman
4. K. Narasimh
5. J. Raju
6. G. Nagesh

: Applicants

and

1. The General Manager
 SC Rly., Rail Nilayam
 Secunderabad
2. Chief Personnel Officer
 SC Rly., Rail Nilayam
 Secunderabad
3. Divnl. Rly. Manager
 SC Rly, Hubli Divn, Hubli
 Karnataka State
4. Sr. Divnl. Personnel Officer
 SC Rly., Hubli Division, Hubli
5. Sr. Divnl. Electrical Engr. (M)
 SC Rly, Hubli Divn., Hubli
6. Chief Permanent Way Inspector
 SC Rly, Ghorpuri
 Hubli Divsion
7. Assistant Engineer
 SC Rly, Pune,
 Hubli Division

: Respondents

Counsel for the applicants

: P. Krishna Reddy
 Advocate

Counsel for the respondents

: V. Rajeswara Rao
 SC for Rly.s

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HON. MR. JUSTICE D.H. NASIR, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mr. G. Ramachandra Rao, for Mr.P. Krishna Reddy for the applicants and Mr. V. Rajeswara Rao for the respondents.

1. The applicants herein were engaged as Casual Labours on daily wages in Engineering Department of Hubli Division of SC Railway, during February, 97. It is stated that their initial engagement as Casual Labour is discovered to have been irregular, based as it was on a letter purported to have been issued by the office of Respondent No.3. It is stated that this particular letter is not a genuine one. A show cause notice of termination of service was issued to the applicants on 7-5-1999 which was challenged by the applicants in OA.763/99. While disposing of the OA an opportunity was granted to the applicants so as enable them to submit reply to the show cause notice issued to them and last date for submission of their reply was extended to 10-6-1999. It is, however, seen that many of the applicants had already submitted their explanation even prior to the date of issue of Tribunal's direction, and it is understood that, by now, all of them have done so. The respondents are required to take a decision in accordance with law on the basis of reply given to the show cause notice. It is presumed that the matter is receiving attention with a view to comply with the direction already issued by this Tribunal.
2. The grievance of the applicants at this juncture is that the authorities have stopped engaging them from 25-5-1999 with the result that they are out of any job and have totally lost their earnings.

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3. After considering the various submissions made by the learned counsels it is considered adequate and just to issue the following directions:

- i) Respondent No.4 shall consider the explanation submitted by the applicant and take a proper decision in accordance with law and prescribed procedure as already directed.
- ii) In the meanwhile the applicants shall be engaged forthwith in the same capacity as Casual Labours on daily wages.

4. Thus the OA is disposed of at the admission stage.

No costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

D.H. Nasir
(D.H. Nasir)
Vice Chairman

Dated : June 4, 1999
Dictated in Open Court

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